

18.7.2003

Hon'ble Maj. Gen. K.K.Srivastava, A.M.  
Hon'ble Mr. A.K.Bhatnagar, J.M.

Heard Shri R.B.Gour, learned counsel for the applicant and Shri N.C.Nishad, learned counsel for the respondents.

Learned counsel for the respondents prays for and granted two weeks time to file counter. One week thereafter for rejoinder.

Heard counsel for the parties on the question of interim relief. In the interest of justice, we direct the respondents not to proceed for the selection of Driver in regard to notification published in Amar Ujala (Bareilly Edition) dated 3.5.2003 till further orders.

List on 5.8.2003.

  
 J.M.

  
 A.M.

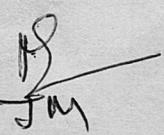
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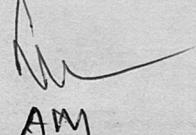
05.08.2003.

Hon'ble Maj. Gen. K.K. Srivastava, A.M.  
Hon'ble Mr. Meera Chhibber, J.M.

None for the applicant even on the revised call. It seems that stay was taken by applicant's counsel on 18.7.03. We do not appreciate this that after taking the stay order, counsel for the applicant <sup>has</sup> not appeared in the case on the next date.

In view of the above the OA is dismissed in default.  
 No costs.

  
 J.M.

  
 A.M.

Brijesh -